

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.11984 of 2022**

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Vivek Raj

... .. Petitioner/s

Versus

State of Bihar and Ors.

... .. Respondent/s

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**Appearance :**

For the Petitioner/s	:	Mr. Shashwat, Advocate. Mr. Sumit Kumar, Advocate Mr. Deepak Kumar Singh, Advocate Mr. Rajat Gaur, Advocate
For the State	:	Smt. Binita Singh, SC-28
For the Union of India	:	Dr. K.N. Singh, ASG
For the UGC	:	Mr. Manoj Kumar Sinha, Advocate
For Magadh University	:	Mr. Ajay, Advocate
For the B.N.M University	:	Mr. Ritesh Kumar, Advocate
For Purnea University	:	Mr. Rakesh Kumar Samrendra, Advocate
For Patliputra University:	:	Mr. Rana Vikram Singh, Advocate
For TMBU	:	Mr. Anjani Kumar, Sr. Advocate Mr. Ashhar Mustafa, Advocate
For VKS University	:	Dr. Anand Kumar, Advocate
For the LNMU	:	Mr. Nadim Seraj, Advocate
For Munger University	:	Mr. Ritesh Kumar, Advocate
For BRA Bihar University:	:	Mr. Sanjeev Kumar, Advocate

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**CORAM: HONOURABLE THE CHIEF JUSTICE**  
**and**  
**HONOURABLE MR. JUSTICE PARTHA SARTHY**  
**ORAL ORDER**

(Per: HONOURABLE THE CHIEF JUSTICE)

5      06-12-2022                      **B. N. Mandal University, Madhepura (respondent No.4).**

Affidavit dated 01.12.2022 affirmed by Assistant Registrar (Legal) of the B. N. Mandal University, Madhepura (respondent No.4) enclosing the affidavit of the Vice-Chancellor of the said University is on record.

As per the affidavit of the Vice-Chancellor, the results



for all the examinations for all the courses shall positively be declared on or before 31.12.2022, save and except, for three courses, i.e. L.L.B. 3<sup>rd</sup> Year Exam-2022, P.G. 3<sup>rd</sup> Semester Dec, 2021 and P.G. 4<sup>th</sup> Semester June, 2022 whose results would be declared at the end of February, 2023 and April, 2023 respectively.

Statement is accepted and taken on record.

We direct the Vice Chancellor of the said University to positively ensure that the timeline is adhered to.

**T.M.B. University, Bhagalpur (respondent No.5).**

We have perused the affidavits dated 05.12.2022, as affirmed by the Vice Chancellor of the T.M.B. University, Bhagalpur (respondent No.5).

As per the tabulated chart, in paragraph 4 of the said affidavit, the deponent has stated the examinations with respect to which there has been delay also the time line within which the examination would be conducted stands referred to in the said paragraph as also paragraph no.7. For ready reference, we reproduced the same as under :-

“4. That it is humbly submitted that the delayed session of examination (backlog) as well as the upcoming examination along with detailed examination schedule are as follows :-

**Under Graduate Exam**



Sl. No.	Session	Proposed Date of Exam	Proposed Date of Publication of Results
1.	2019-22 Part-III	Dec.2022	Feb 2023
2.	2020-23 Part-II	Jan.2023	Feb 2023
3.	2020-2023 Part-III	Oct.2023	Dec. 2023
4.	2021-2024 Part-I	Dec. 2022	Jan. 2023
5.	2021-2024 Part-II	Oct.2023	Dec.2023
6.	2021-2024 Part -III	Oct. 2024	Dec. 2024
7	2022-2025 Part-I	Dec.2023	Jan. 2024
8.	2022-2025 Part-II	Oct. 2024	Dec. 2024
9	2022-2025 Part-III	Oct.2025	Dec.2025

**Post Graduate Exam**

Sl. No.	Session	Exam	Status
1.	2019-21	Sem-III	Result Pending
2	2019-21	Sem-IV	Exam Pending
3.	2020-22	Sem-II, III & IV	Exam Pending
4.	2021-23	Sem-I	Exam Pending
5.	2022-24	Admission has not started Yet	



**Upcoming Post Graduate Exam**

Sl. No.	Name of Courses	Session	Proposed Date of Exam	Proposed date of Publication
1	P.G. Sem IV	2019-2021	April 2023	May 2023
2.	P.G. Sem II	2020-2022	January 2023	February 2023
3.	P.G. Sem III	2020-2022	March 2023	April 2023
4	P.G. Sem IV	2020-2022	May 2023	May 2023

7. That it is humbly submitted that the deponent is taking all possible efforts to conduct the examination in scheduled time and streamline the academic calender of the University. It is the most endeavor of the deponent herein that by the end of May 2023, all the backlog exam lying pending with this University may be concluded.”

Under these circumstances, we direct the Vice Chancellor through his counsel to adhere to the timeline and the word “most endeavour” as stated in paragraph no.7 is substituted as his undertaking to complete the entire process on or before May, 2023.

Undertaking accepted and taken on record.

Ordered accordingly.



We direct the Vice Chancellor of the said University to positively, under all circumstances, conduct the examinations and declare the result.

**Magadh University (Respondent No.6).**

Respondent No.6, namely, Magadh University, Vice-Chancellor through its Registrar, Bodh Gaya, Bihar has not filed the affidavit furnishing the particulars. As such, he shall pay a cost of Rs.5000/- to be recovered from his personal salary. The cost shall be deposited, within next two working days with the Patna High Court Advocate's Clerk Welfare Association. He shall also file a supplementary counter affidavit furnishing information in detail for such of those courses for which examination is yet required to be conducted and / or already conducted and the timeline within which the results would be declared.

It is submitted by learned counsel for the said University that the Vice Chancellor of the University met with an accident.

As such, let the Registrar of the said University remain present on the next date of hearing, i.e. 14.12.2022.

**Veer Kunwar Singh University (Respondent No.7).**

Respondent No.7, namely, Veer Kunwar Singh



University, Vice-Chancellor through its Registrar, Katira, Arrah, Bihar has not filed the affidavit furnishing the particulars. As such, he shall pay a cost of Rs.5000/- to be recovered from his personal salary. The cost shall be deposited, within next two working days with the Patna High Court Advocate's Clerk Welfare Association. He shall also file a supplementary counter affidavit furnishing information in detail for such of those courses for which examination is yet required to be conducted and / or already conducted and the timeline within which the results would be declared.

Let the Vice Chancellor of the said University remain present on the next date of hearing, i.e. 14.12.2022.

**Purnea University (Respondent No.8).**

Shri Rakesh Kumar Samrendra, learned counsel enters appearance on behalf of respondent No.8.

Registrar (List) to ensure that the name of all the learned counsels is correctly and completely reflected in the cause list.

Let advance copy be supplied to the learned counsel.

We direct the Vice-Chancellor of the said University to file his personal affidavit indicating the reason for delay in conducting the examination and declaring the results for various



courses undertaken by the students in his University.

Needful be done positively within a period of one week, failing which, the Vice Chancellor of the said University, shall pay a cost of Rs. 5000/- to be recovered from his personal salary to be deposited with the Patna High Court Advocate's Clerk Association.

**B.R.A. Bihar University (Respondent No. 9).**

Learned counsel for the respondent No.9 claims to have filed the affidavit of Vice-Chancellor, but the same is not on record.

Registry to follow up and place the same on record.

For this purpose, list **tomorrow, i.e. on 07.12.2022.**

**Lalit Narayan Mithila University (Respondent No.10).**

Respondent No.10, namely, Lalit Narayan Mithila University, Vice-Chancellor through its Registrar Kameshwarnagar, Darbhanga, Bihar has filed affidavit, but the information furnished is not complete.

As such, Vice-Chancellor of the said University shall pay a cost of Rs.5000/- to be recovered from his personal salary. The cost shall be deposited within next two working days to be deposited with the Patna High Court Advocate's Clerk Welfare



Association. He shall also file a supplementary counter affidavit, comprehensive in all respect, within next two working days.

**Munger University (Respondent No. 11).**

We have perused the affidavit dated 28.11.2022 filed on behalf of the Vice Chancellor of the said University.

As per the affidavit of the Vice Chancellor, the results for all the examinations for all the courses shall positively be declared on or before January, 2023.

Statement accepted and taken on record.

We direct the Vice Chancellor of the said University to positively ensure that the timeline is adhered to.

**Patliputra University (Respondent No.12).**

Shri Rana Vikram Singh, learned counsel enters appearance on behalf of respondent No.12.

Registrar (List) to ensure that the name of all the learned counsels is correctly and completely reflected in the cause list.

Let advance copy be supplied to the learned counsel.

We direct the Vice-Chancellor of the said University to file his personal affidavit indicating the reason for delay in conducting the examinations and declaring the results for



various courses undertaken by the students in his University.

Needful be done positively within a period of one week from today, failing which, the Vice-Chancellor of the University( Respondent No. 12) shall pay a cost of Rs. 5000/- to be recovered from his personal salary to be deposited with Patna High Court Advocate's Clerk Association.

**Jai Prakash University (Respondent No.13).**

Let supplementary affidavit be filed by the Vice-Chancellor of the said University within a period of one week.

List on 14.12.2022.

**(Sanjay Karol, CJ)**

**( Partha Sarthy, J)**

Ashwini/DKS

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